



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

133

पत्रांक संख्या—H 93762/सी-5/105/OA No 654/23

दिनांक—17/5/23
पंजीकृत

From,

Chief Environmental Officer,
Uttar Pradesh Pollution Control Board,
Lucknow.

To,

The Registrar General,
Principal Bench,
Hon'ble National Green Tribunal,
Copernicus Marg, New Delhi-110001

Sub: Regrading compliance report in O.A. no. 654/2022 Priyadarshini Colony D, residence Welfare Society v/s State of Uttar Pradesh & Ors. order dated 13.02.2023.

Sir,

In compliance of the order dated 13.02.2023 passed by Hon'ble National Green Tribunal on matter mentioned above, the compliance report is hereby attached with a request to put up before Hon'ble National Green Tribunal for kind perusal.

Enclosure: As above.

Your's Sincerely,

(Dr. Ram Karan)

Chief Environmental Officer,
Circle-5

Copy to:

1. Member Secretary, UPPCB, Lucknow.
2. Shri Pradeep Mishra, Advocate for UPPCB.
3. Law Officer-I, UPPCB, Lucknow.
4. Regional Officer, UPPCB, Lucknow.

Chief Environmental Officer,
Circle-5

Compliance report regarding Original Application No. 654/2022 and Review Application No. 15/2023 Priyadarshini Colony D, Residence Welfare Society V/s State of Uttar Pradesh & Ors.

Vide its order dated 13.02.2023 this Hon'ble Tribunal in Original Application No.654/2022, Priyadarshini Colony D, Residence Welfare Society V/s State of Uttar Pradesh & Ors, has passed the following directions:

- 15. *Accordingly, while directing expeditious compliance of norms in managing the waste for acknowledged violations for long time and which are serious, we fix the interim compensation of Rs. 10 crores against the Corporation on polluter pays principle which may be deposited with the State PCB within one month but positively before 31.03.2023, which will be the personal responsibility of Commissioner, Lucknow Municipal Corporation. The interim compensation will be over and above the compensation assessed by the State PCB. The amount may be utilized for restoration of environment in accordance with the District Environment Plan of the District associating the District Magistrate. If there is a failure in deposit, the Commissioner, Lucknow Municipal Corporation will not be entitled to draw salary after 01.04.2023.*
16. *Action taken report with status of compliance and details of waste generated and processed as on 30.04.2023 be filed by 15.05.2023 by email at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.....*

That with most respectfully submitted that in pursuance of the Hon'ble NGT order dated 13.02.2023, the Compliance report is as under :

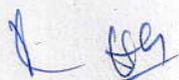
- 1- It is submitted that in compliance of Hon'ble Tribunal order dated 13.02.2023 the UPPCB sent a letter to the Municipal Commissioner, Nagar Nigam, Lucknow on 25-02-2023 for compliance of the Hon'ble NGT order dated 13.02.2023 and directed to deposit Environmental Compensation to the Board. The copy of the letter is attached herewith and annexed as **Annexure-1**.

OA no. 654/2022_Priyadarshini Colony D, residence Welfare Society V/s State of Uttar Pradesh & Ors.

K *GP*

2- It is submitted that in compliance of the Board letter dated 25-02-2023, the Municipal Commissioner, Nagar Nigam, Lucknow has informed vide its letter d/108/न0आ0/प0अ0./23 dated 12-05-2023 that the operation of Transfer Station situated at Priydarshini Colony D, Sitapur Road, Lucknow has been stopped and the transfer station is being used for parking of vehicles engaged in solid waste management works. It has also been informed that in compliance of Hon'ble NGT order dated 31-03-2023 passed in review application no. 15/2023 in OA No. 654/2022 Priydarshini Colony D, Residence Welfare Society Vs State of U.P. & ors. Municipal Commissioner (LMC), Review Applicant that Lucknow Municipal Corporation is in the process of opening of Ring Fence Account for Rs. 63.94 Cr. for Solid and Liquid Waste Management with respect to environment compensation of Rs. 10.0 Cr imposed by Hon'ble NGT order dated 13.02.2023 passed in OA No. 654/2022. The copy of the letter dated 25.02.2023 of Municipal Corporation Lucknow is attached herewith and annexed as **Annexure no.2.**

3- It is further submitted that the Transfer Station located at Bandha Road, Faizullaganj, Priydarshini Colony D, Lucknow was inspected by officers of the UP Pollution Control Board on 11.05.2023 and found that the transfer
OA no. 654/2022_Priyadarshini Colony D, residence Welfare Society V/s State of Uttar Pradesh & Ors.



station is closed and being used only for parking of Municipal Solid Waste Vehicles. The inspection report and photographs of the Transfer station has been taken at the time of inspection on dated 11.05.2023 are being attached and annexed as **Annexure no. 3 & 3a** .

The above report in compliance of Hon'ble NGT order dated 13.02.2023 is filed on behalf of UP Pollution Control Board for kind consideration.

Lucknow:

Dated: 15-05-23

Your's Sincerely



(Dr. U.C. Shukla)

**Regional Officer,
U.P. Pollution Control Board
Lucknow,**



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

25.02.23
दिनांक.....

पत्रांक संख्या

C-5/105/04N. 654/22/23

सेवा में,

नगर आयुक्त,
नगर निगम,
लखनऊ।

विषय- मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0प्र0 संख्या-854/2022 प्रियदर्शिनी कॉलोनी डी, रेजीडेन्स वेलफेयर सोसाइटी बनाम स्टेट ऑफ यू0पी0 व अन्य में पारित आदेश दिनांक 13.02.2023 के संबंध में।

महोदय,

वृत्तम उपरोक्त विषयक मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0प्र0 संख्या-854/2022 प्रियदर्शिनी कॉलोनी डी, रेजीडेन्स वेलफेयर सोसाइटी बनाम स्टेट ऑफ यू0पी0 व अन्य में पारित आदेश दिनांक 13.02.2023 का संदर्भ ग्रहण करने का कष्ट करें, जिसके सुसंगत अंश निम्नवत् है-

".....15. Accordingly, while directing expeditious compliance of norms in managing the waste for acknowledged violations for long time and which are serious, we fix the interim compensation of Rs. 10 crores against the Corporation on polluter pays principle which may be deposited with the State PCB within one month but positively before 31.03.2023, which will be the personal responsibility of Commissioner, Lucknow Municipal Corporation. The interim compensation will be over and above the compensation assessed by the State PCB. The amount may be utilized for restoration of environment in accordance with the District Environment Plan of the District associating the District Magistrate. If there is a failure in deposit, the Commissioner, Lucknow Municipal Corporation will not be entitled to draw salary after 01.04.2023.

16. Action taken report with status of compliance and details of waste generated and processed as on 30.04.2023 be filed by 15.05.2023 by email at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.
List for further consideration on 23.05.2023....."

अतः अनुरोध है कि उक्त प्रकरण में मा0 राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश दिनांक 13.02.2023 में नगर निगम, लखनऊ पर अधिरोपित पर्यावरणीय क्षतिपूर्ति रुपये 10.0 करोड़ राज्य प्रदूषण नियंत्रण बोर्ड के पक्ष में दिनांक 31.03.2023 तक बोर्ड के बैंक खाता संख्या-701502010002104 आई0एफ0एस0 कोड-UBIN0570150 में जमा कराये जाने का कष्ट करें।

संलग्नक:- मा0 अधिकरण द्वारा पारित आदेश दि0 13.02.2023 की प्रति संलग्न।

भवदीय,
(अजय कुमार शर्मा)
सदस्य सचिव

प्रतिलिपि:-

1. अपर मुख्य सचिव, पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, उ0प्र0 शासन।
2. प्रमुख सचिव, नगर विकास, लखनऊ।
3. जिलाधिकारी, लखनऊ।
4. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।

सदस्य सचिव

टी.सी.-12 सी., विभूति खण्ड,
गोमती नगर, लखनऊ-226010
ई-मेल-Info@uppcb.com
वेब साइट-www.uppcb.com

TC-12, Vibhuti Khand
Gomti Nagar, Lucknow-226010
E-mail: Info@uppcb.com
Web site www.uppcb.com



नगर निगम लखनऊ

प्रेषक, नगर आयुक्त, नगर निगम, लखनऊ।	सोवा में, मुख्य पर्यावरण अधिकारी, उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, टी0सी0-12 वी, विभूती खण्ड, गोमती नगर, लखनऊ-226010
पत्र संख्या :- डी/108 /न0आ0/प0आ0/23	दिनांक :- 12 मई, 2023

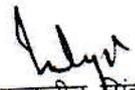
विषय : मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0 ए0 संख्या-654/2022 प्रियदर्शिनी कालोनी डी, रेजीडेन्स वेलफेयर सोसाइटी बनाम स्टेट ऑफ यू0पी0 व अन्य में पारित आदेश दिनांक 13.02.2023 के सम्बन्ध में।

कृपया सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड के उपरोक्त विषयक पत्र संख्या H89850/C.S./105/OA N. 654/22/23 दिनांक 25.02.2023 का सन्दर्भ ग्रहण करने का कष्ट करें। उक्त के सम्बन्ध में अवगत कराना है कि नगर निगम लखनऊ द्वारा कूड़े के परिवहन हेतु इन्दिरा प्रियदर्शिनी कालोनी, सीतापुर रोड में सॉलिड वेस्ट मैनेजमेन्ट योजना के अन्तर्गत स्थापित ट्रांसफर स्टेशन का संचालन मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली के आदेश दिनांक 13.02.2023 के अनुपालन में बन्द कर दिया गया है। वर्तमान में उक्त ट्रांसफर स्टेशन का उपयोग मात्र पार्किंग स्थल के रूप में सॉलिड वेस्ट मैनेजमेन्ट कार्यों हेतु लगाये गये कतिपय वाहनों को खड़ा करने में किया जा रहा है।

उक्त के अतिरिक्त मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा पारित आदेश दिनांक 31.03.2023 के अनुपालन एवं शासन से प्राप्त निर्देशों के क्रम में पर्यावरण सुधार से सम्बन्धित सॉलिड वेस्ट एवं लिक्विड वेस्ट मैनेजमेन्ट कार्यों हेतु नगर निगम द्वारा पर्यावरणीय क्षतिपूर्ति रू0 10.00 करोड़ के सापेक्ष रू0 63.94 करोड़ की धनराशि से एक रिंग फेन्स एकाउण्ट खोलने की कार्यवाही की जा रही है। जिसका उपयोग शासन के पत्र संख्या 2123/नौ-5-2023-16रिट/2023 दिनांक 28.04.2023 के अनुसार जिलाधिकारी, लखनऊ के निवर्तन पर किया जायेगा।

कृपया उपरोक्त से अवगत होने का कष्ट करें।

भवदीय


(इन्द्रजीत सिंह)
नगर आयुक्त

Annexure-3

Regional Officer
U.P. Pollution Control Board
Lucknow

**Inspection report of dumping site i.e. Bandha Road, Faizzullaganj,
Priyadarshini Colony, Sector- D, Lucknow-**

The Inspection of above site was carried out on dated 11-05-2023. At the time of inspection it was found that the dumping site i.e. Bandha Road, Faizzullaganj, Priyadarshini Colony, Sector- D, Lucknow has been closed. The above site is used for only parking of Municipal Solid Waste Vehicles.

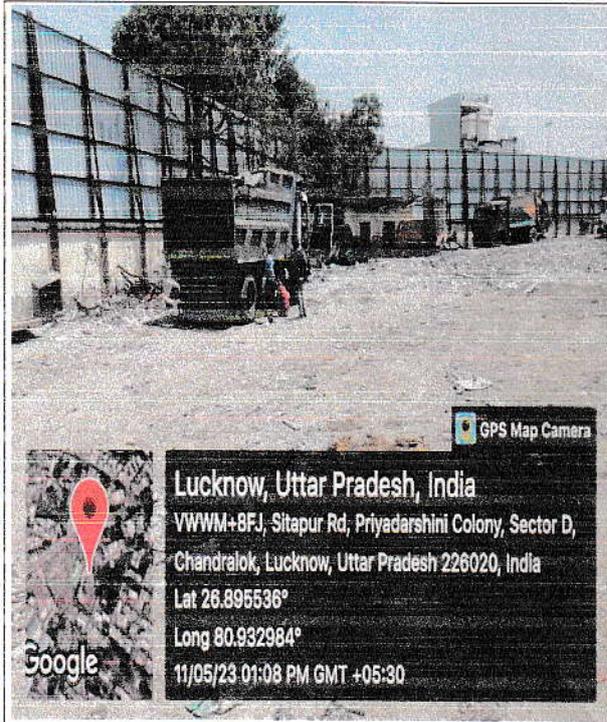

15/5/23
(Himanshu Sonkar)
Sci. Asstt.


15/5/23
(Vinod Kumar)
Asstt. Env. Eng.

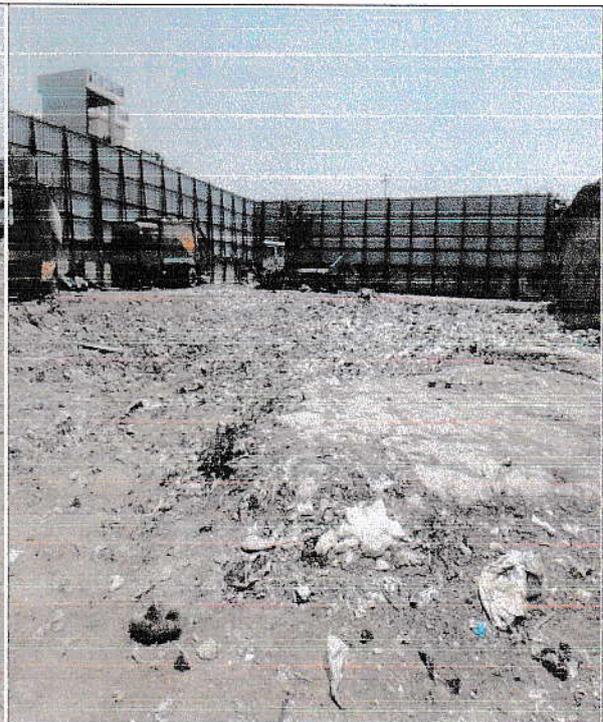
Regional Officer Sir,


15/05/23

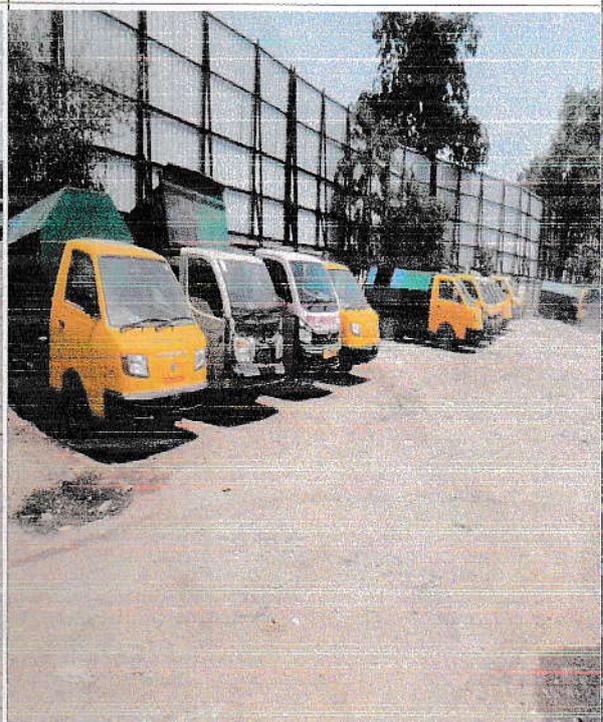
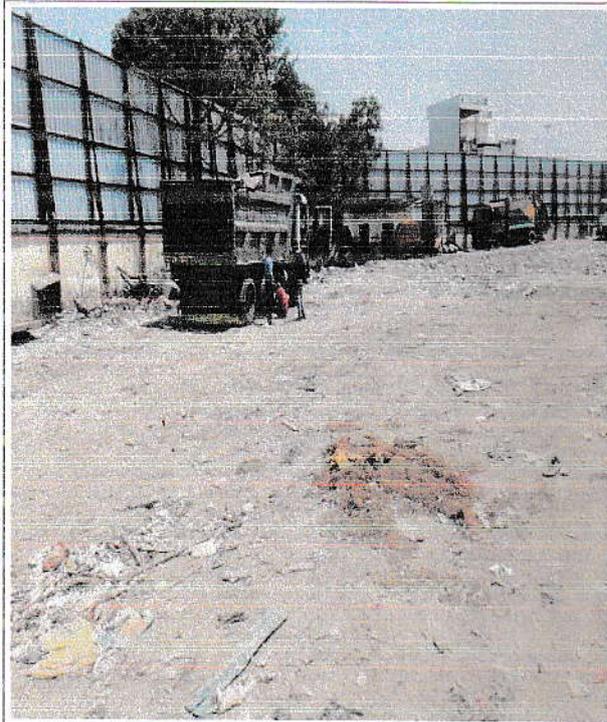
Photograph taken during Inspection Transfer Station of site i.e. Bandha Road, Faizzullaganj, Priyadarshini Colony, Sector- D, Lucknow on dated 11-05-2023-



Photograph-1



Photograph-2



OA no. 654/2022_Priyadarshini Colony D, residence Welfare Society V/s State of Uttar Pradesh & Ors.

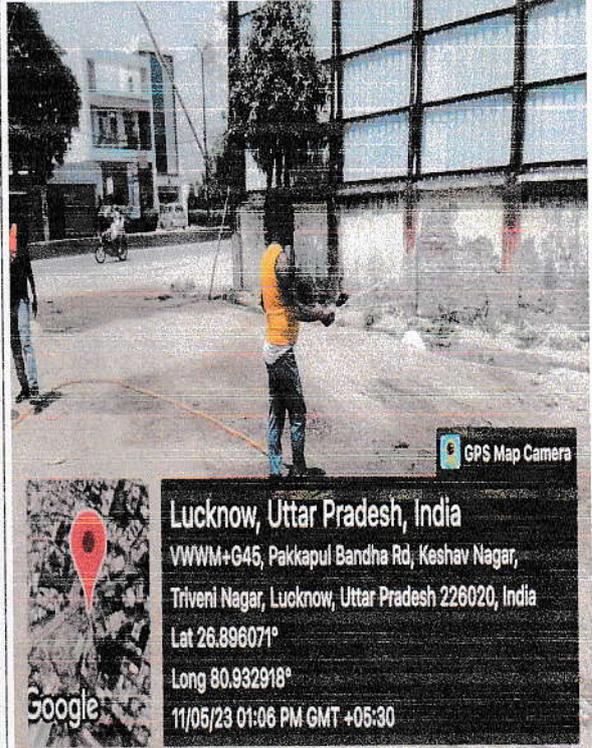
(Handwritten marks)

3 (a-1)

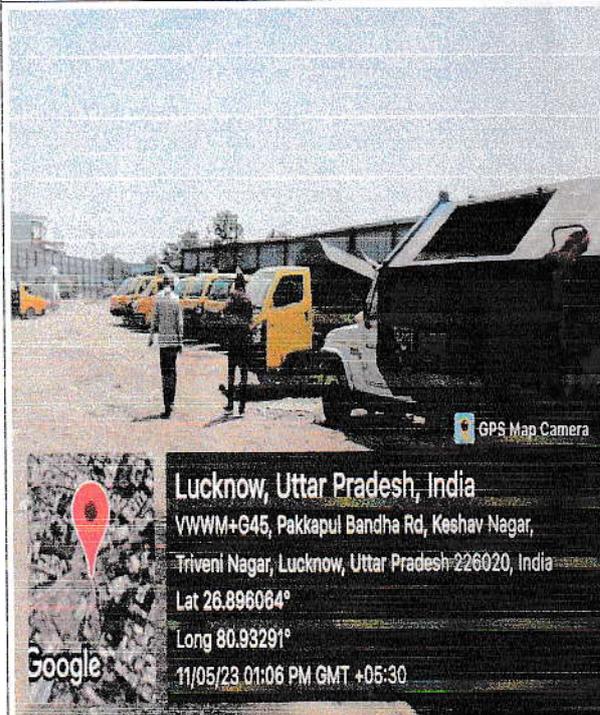
Photograph-3



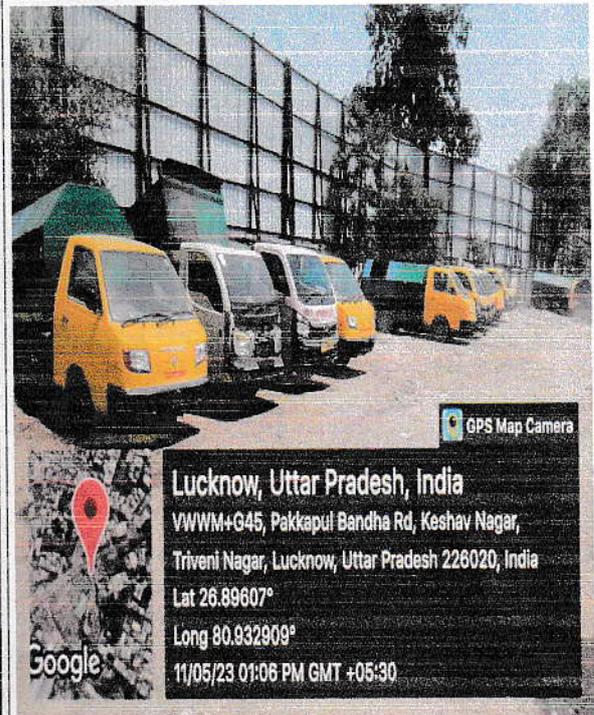
Photograph-4



Photograph-5



Photograph-6



Photograph-7

Photograph-8

OA no. 654/2022_Priyadarshini Colony D, residence Welfare Society V/s State of Uttar Pradesh & Ors.

(Handwritten marks)